

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

111. C.P. 281/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Shri. Mukesh Deodutta Gupta

V/s.

Sanvijay Alloys And Power Limited

Appearance

For Petitioner : CS Prashant Thakre

For Respondent : Adv. Ajiz M K, Adv. Dhruvad Vaghani i/b Lex

Aeterna Practices for the R-1 to 6 and 8 to 13

SECTION 58(3),59, 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. PCS Mr. Prashant Thakre submits that an application has been filed for pleading third party Om Sai Ram Steel Annoys Pvt Ltd on 13.06.2024 and request that the CP may be heard after deciding that application. He further submitted that he needs some more time to file rejoinder. One last and final opportunity is granted to the petitioner to file rejoinder within two weeks failing which the right to file rejoinder shall stand forfeited.

It is submitted by the Respondents that R-7 is brother of Petitioner No.1. One last and final opportunity is granted to file reply, failing which the right to file reply of R-7 shall stand forfeited. List this matter on **20.08.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)